

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1211 of 2018 in
DFR No. 3226 of 2018**

Dated: 4th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Global Energy Private Limited

.... Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission &
Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

**IA No. 1211 of 2018
(Appln. for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the matter on **06.09.2018** subject to curing the defects.

The application is disposed of.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

ts/js